

Separate waiting room accommodation for Third Class women passengers is provided at many stations, depending on local conditions and requirements.

At other stations where separate III class Ladies Waiting Room accommodation is not provided the upper class Ladies Waiting Room, if any, is also made available to III class lady passengers.

(b) Does not arise in view of reply to part (a) of the question.

Late Running of Trains

291. Dr. Atchamamba: Will the Minister of Railways be pleased to state:

(a) why all the trains between Hyderabad, Vijayawada and Waltair are running late for the last one year; and

(b) if so, whether Government have contemplated any definite proposals or schemes to prevent such late running of trains on these lines?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Some of the trains on the Hyderabad—Vijayawada—Waltair section have not been keeping time mainly for the following reasons:

- (i) The section Hyderabad—Vijayawada—Waltair is a single line section where the intensity of traffic has already reached saturation point. Long distance Mail/Express and passenger trains run on the section and any late running of one of the trains affects the running of other trains also.
- (ii) The increased tempo of execution of engineering works, undertaken to augment line capacity on the section, which involves cautious driving over long stretches over fairly extended periods of time.
- (iii) Serious breaches on East Coast section of the South

Eastern Railway in August, 1960 and on the Madras—Vijayawada section during November, 1960.

(b) The following steps have been taken or are proposed to be taken to prevent late running of trains on the section:

- (i) The running of these trains is receiving the closest attention of the Railway Administrations. A Section Controller has been specially put on duty to watch the running of trains on the Vijayawada—Waltair section.
- (ii) All avoidable detentions are suitably taken up with staff concerned.
- (iii) Periodical punctuality drives are instituted.
- (iv) Timings of some of the trains which were not maintaining punctuality were revised with effect from 15th June, 1961.
- (v) Proposal to revise the timings of some of the Mail/Express and passenger trains running on these sections in the time table to come into force with effect from 1st October, 1961, in such a way as to provide better paths for them and consequently improve their running, are under active examination.
- (vi) With a view to increasing the capacity, which would naturally eliminate certain amount of detentions for crossings etc., it is proposed to lay a double line between Dornakal and Vijayawada. The works in connection with the doubling are already in progress.

Indigenous systems of Medicine

292. Dr. Atchamamba: Will the Minister of Health be pleased to state:

(a) whether the various schemes in the States for the development of in-

indigenous systems of medicine are centrally coordinated and correlated at the Union level; and

(b) if so, the details thereof?

The Minister of Health (Shri Kar-marker): (a) and (b). No. They are not centrally coordinated.

Registration of Quacks as Medical Practitioners

293. Dr. Atchamamba: Will the Minister of Health be pleased to state:

(a) whether Government are aware (i) that thousands of quacks are being registered as medical practitioners in indigenous systems of medicine (ii) that indigenous drugs and medicines are being marketed and used even for injections (iii) that all these are highly detrimental and dangerous to the lives of the people; and

(b) if so, whether Government considered the advisability of making suitable legislation (i) to prevent and penalise quackery and (ii) to fix an All India standard for registration of Indigenous Medical Practitioners and (iii) for standardising and marketing indigenous drugs and preventing the dangerous use of the same?

The Minister of Health (Shri Kar-marker): (a) and (b). The registration of practitioners of indigenous systems of medicine is done by the State Governments on the basis of standards laid down by them and we have no reason to believe that quacks are being registered. The Government of India have, however already circulated a Draft Model Bill among all the State Governments for adoption with suitable modifications, if necessary, for registration of medical practitioners including those practising indigenous systems of medicine. It is for the State Governments to enact legislation in the matter.

The question of bringing Ayurvedic and Unani drugs within the purview of the Drugs Acts, 1940, is however,

separately under examination, of the Government.

Water and Drainage Scheme

**294. { Dr. Atchamamba:
Shri Ram Krishan Gupta:**

Will the Minister of Health be pleased to state:

(a) whether all or any of the States have utilised in full and if not, to what extent the funds and finances provided by the Union Government for water and drainage schemes, rural and urban;

(b) whether Government would state the allotted amounts under the schemes in the Second Five Year Plan and how far they have been utilised by the respective States; and

(c) whether Government would issue necessary directives to the several States to utilise in full the finances and funds so provided for water and drainage schemes and set up suitable machinery to supervise such full utilisation of the Fund?

The Minister of Health (Shri Kar-marker): (a) The State Governments have utilised the amounts of loans and grants paid by the Union Government for urban and rural water supply and drainage schemes almost in full.

(b) A statement containing the required information available is laid on the Table. [See Appendix I, annexure No. 31].

(c) In view of the reply to part (a) of the question, this part does not arise.

Electrification of Ahmedabad—Baroda Line

295. Shri K. U. Parmar: Will the Minister of Railways be pleased to state:

(a) whether electrification of railways from Ahmedabad to Baroda has been included in the Third Five Year Plan; and